

(b) *the net profit earned by these companies in the last three years :*

(c) *whether the quantity of import is constantly increasing and if so, whether the Government propose to stop this import and if so, the details thereof alongwith the steps taken towards self-reliance; and*

(d) *the corresponding foreign exchange earnings of these companies ?*

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) to (d) The data/information are not available with the Ministry. It is considered that the time and effort involved in collection/compilation of the same would not be commensurate with the results likely to be achieved.

#### **Central Assistance for Tapping underground Water Resources in Kerala**

3040. PROF. K. V. THOMAS : Will the PRIME MINISTER be pleased to state the assistance rendered to the states like Kerala to tap underground water resources for drinking purposes?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAM-BHAI H. PATEL) : Central assistance under the Centrally Sponsored Accelerated Rural Water Supply Programme (ARWSP) is utilised by the States/Union Territories for drinking water supply schemes based on surface sources and those based on tapping underground water. Allocation for Kerala under ARWSP for 1991-92 is Rs. 11.91 crores. Kerala is using about 9.4% of the total ground water

resources. **Separate assistance is not given by the Ministry of Rural Development for tapping underground water.**

Under the Sub-Mission on Scientific Source Finding, assistance is provided to the States/UTs for identifying sources with the use of Satellite imageries, geophysical and geohydrological surveys. The Central Ground Water Board has pinpointed sources for 148 problem villages in the district of Palghat in Kerala.

Central assistance on 50:50 sharing basis is provided by the Ministry of Water Resources to States for strengthening of ground water organisation for the purchase of drilling machines and survey equipments for ground water development in general and not for drinking water only. A sum of Rs. 22.50 lakhs was given to Kerala under this scheme in 1990-91.

Under the United Nations Children's Fund (UNICEF) assistance, rigs are provided to the States. Three rigs were given to Kerala for tapping of ground water resources.

*[Translation]*

#### **Draft for Implementation of land Reforms**

3041. SHRI RAM BADAN : Will the PRIME MINISTER be pleased to state :

(a) *whether the Government have sent a draft to State Governments regarding measures to be taken for land reforms ;*

(b) *if so, the salient features of the said draft ; and*

(c) *the reaction of the State Governments, specially that of the*

Government of Uttar Pradesh thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI G. VENKAT SWAMY): (a) A note on an Agenda for Land Reforms was circulated to the States in June, 1989.

(b) The salient features of the note are :—

- (i) House for every rural poor :
- (ii) Distribution of ceiling surplus land locked in litigation :
- (iii) Verification regarding possession of land allotted to SCs/STs ;
- (iv) Giving permanent and heritable rights to dwellers of forest villages :
- (v) Justice to oral and informal tenants and share-croppers :
- (vi) Identifying benami and farzi transactions in land undertaken to evade ceiling laws: and
- (vii) 40% reservation for women in future allotment of land.

(c) Some of the State Governments have informed that they have taken necessary legal and administrative measures to implement land reforms programme effectively.

Government of Uttar Pradesh have listed a number of measures taken by them in the matter.

These are :

- (i) Protection of homestead rights of persons belonging to Scheduled Castes/ Scheduled Tribes or a village artisan by amendment of U. P. Zamindari Abolition Act. 1950 :
- (ii) Formulation of proposal to set

up Land Tribunal to expedite litigation connected with ceiling surplus land :

- (iii) Special campaigns taken up by the State from time to time for ensuring delivery of possessing of land allotted to Scheduled Castes/Scheduled Tribes ;
- (iv) Permanent heritable rights granted to farmers of some forest villages ;
- (v) Administrative procedures tightened to indentify and record informal tenants and share-croppers and to unearth benami and farzi transactions in land :
- (vi) Instructions issued to Collectors to ensure that in all future allotment of land and house-sites, names of male and female spouses are entered: and
- (vii) Instructions have also been issued that in allotment of tree pattas women beneficiaries should constitute 40% of the allottees.

*[English]*

#### **Expansion of Fertilizer Industry**

3042. SHRI HARI KISHORE SINGH: Will the PRIME MINISTER be pleased to state :

(a) whether the expansion programme in the fertilizer industry has not been taken up for the last several years ;

(b) if so, the reasons thereof: and

(c) the details of the steps now proposed to be taken in that direction?